CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: 1 SEP 1993

APPLICATION	NO(s).	320 o	f 1993.

Applicant(S) P.Mangaraju

v/s. Respondent(s)Secretary, Ministry of Defence, NDelhi & Others.

Tim

- 1. Sri.P.Mangeraju, Senior Scientific Assistant, Aeronautical Development Establishment, C.V.Raman Nagar, Bangelore-560 093.
- Sri.M.Narayanaswamy, Advocate, No. 844, Upstairs, Fifth Block, Rajajinagar, Bangalore-560 010.
- The Secretary, Ministry of Defence, South Block, New Delhi-110011.
- 4. The Scientific Adviser and Director General, R&D, South Block, New Delhi-110011.
- The Director, Aeronautical Development Establishment, C.V.Raman Nagar, Bangalore-560 093.
- 6. Sri.M.S. Padmarajaiah, Central Government Standing Counsel, High Court Building, Bangalore-560 001.

SUBJECT:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

Of Jesned In

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

19/92

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH. BANGALORE

DATED THIS DAY THE 18TH OF AUGUST, 1993

Present: Hon'ble Justice Mr.P.K. Shyamsundar Vice Chairman

APPLICATION NO.320/93

Shri P. Mangaraju, Senior Scientific Assistant, A.D.E., C.V. Raman Nagar, Bangalore - 93

Applicat

(Shri M.N. Swamy - Advocate)

V.

- Union of India,
 represented by its Secretary to Govt., Ministry of Defence,
 South Block. New Delhi 11
- The Scientific Adviser and Director General, R&D, South Block, New Delhi - 11
- 3. The Director,
 AD.E., C.V. Raman Nagar,
 Bandalore 93

Respondents

(Shri M.S. Padmarajaiah - Advocate)

This application has come up today before this Tribunal for orders. Hon'ble Justice Mr.P.K. Shyamsundar, Vice Chairman made the following:

ORDER

It seems to me that all I have to do is to direct the Department to consider the claim of the applicant for being treated on par with those who were extended the benefit of the higher scale of pay of Rs.2375-3500 pursuant to an order of this Tribunal in O.A. Nos.458 to 500/1990 -



(R. PINTO & ORS v. UNION OF INDIA) disposed off on 30.12.91 wherein Pinto and his colleagues were granted the benefit of the higher pay scale of &.2375-3500 w.e.f. 1.1.88.

- I am told that Pinto and others who got substantial benefits in terms of the orders of the Tribunal as aforesaid were all juniors to the applicant in the same cadre. It is, therefore, urged rightly that should extent for these people also the benefit given to other officials who were parties to the decision of the Tribunal in the case referred to supra.
- I agree. If the claim of the applicant 3. is no different from what was upheld in the earlier cases i.e. in Pinto's case there is little reason not to extend the same benefits to the applicant subject of course to the condition that he is really eligible for such benefits. Under the circumstances, what I should do is to direct the Department to consider the claim of the applicant for awarding the benefit of the judgment rendered in Pinto's case referred to supra. The Department will take a decision within three months from the date of receipt of a copy of this order. No costs.

TRUE COPY

MINISTRATIVE TRIBUMAL ADDITIONAL BENCH

BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Miscellaneous Application No.14/94 in

Dated: 8 MAR 1004

APPLICATION NO(s) 320 of 1993.

#PPLICANTS:P.Mangaraju v/s. RESPONDENTS: Secretary, Ministry of Defence, NDelhi and Others.

TO.

- 1. Sri.M.N arayanaswamy, Advocate, No. 844, Upstairs, 17th-G-Main, Fifth Block, Rajajinagar, Bangalore-10.
- Sri.M.S. Padmarajaiah, Central Govt. Stng. Counsel, High Court Bld, g, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 28-02-1994.

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- FW DEPL

DEPUTY REGISTRAR

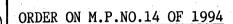
gm*

In the Central Administrative Tribunal Bangalore Bench Bangalore

Application No.... 320
Application No.... 199 3

ORDER SHEET (contd)

Date Office Notes Orders of Tribunal



(PKS)VC/(VR)M(A) FEBRUARY 28,1994.

We have heard the learned standing counsel, apropos this application seek-ing more time to comply with the direction of this Tribunal. The judgment of the Tribunal under reference has since been upheld by the Supreme Court. In that situation we think that the Government should be more than anxious to comply with the directions of the Tribunal subsequently affirmed by the Supreme Court. But. then from that we are told to-day and from the records produced before us there does not appear to be any anxiety on the part of the administration to comply with the orders of this Tribunal, subsequently upheld by the Supreme Court as well. While we must record our strong dissent and express our displeasure regarding the delay involved in the implementation of the Tribunal's order, we however accede to the emphatic plea made by the learned Standing Counsel for more time. Acceeding to his request for



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Date		Office Notes	Orders of Tribunal
			further extension of time, we grant four months time to comply with the orders as from to-day. We make it clear to the learned Standing Counsel, through him to his clients, that on no account any further extension of time will be granted. Let a copy of this order be made available to the Government counsel. We direct that one more application of a similar nature
			said to be pending in 0.A.No.9/94 but listed before the other bench is ordered to be brought before this Bench and disposed off in like terms. Sd- MEMBER(A) psp.



TRUE COPY

SECTION OFFICER

LIMITAL ADMINISTRATIVE TRIBUNA;

ADDITIONAL BENCH

BANGALORE